

No. 345/2019
Vs. Ravinder Kumar Joshi etc.
08.2020

Present: Sh. Dhan Kishore, Ld. Sr. PP for CBI along with Pairvi Officer.
Sh. Anil Kumar, Ld. counsel for A-1.
Sh. Gurpreet Singh, Ld. Counsel for A-2 to A-5.

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is at the stage of DE. At request, list the matter for purpose already fixed on 08.09.2020. Time of the video conferencing shall be communicated to the Ld. Counsel (s) later on.



ALS
(ANURAG SAIN)
Special Judge, CBI-11
Sp. JUDGE, RADC, New Delhi
04.08.2020
D.O. U. Facing, New Delhi

sent: Sh. Dhan Kishore, Ld. Sr. PP for CBI along with Pairvi Officer
Sh.R.S.Thakur.
Ld. Counsel Sh. Ranjit Singh along with applicant/A-2 Sh. Rajneesh Arora.

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

An application filed on behalf of applicant/A-2 Rajneesh Arora for release for FDR bearing no.38417678234 of Rs. 5 lacs which was deposited in terms of order dated 22.04.2019 as additional security to travel overseas.

Ld. Counsel for applicant submits that the above said FDR is lying in the court and of no use for the court and applicant/Accused Rajneesh Arora has returned from the abroad in terms of order passed by the court. Ld. Counsel for the applicant further submits that in terms of order dated 22.04.2019 the surety of the applicant i.e. Mr. Suman Chander Dhir furnished the additional security of amount of Rs.5 lacs on 26.04.2019. He further submits that surety Mr. Suman Chander Dhir is suffering from financial crisis and need money for his financial support and prays for release of FDR of Rs. 5 lacs to be deposited by Sh. Suman Chander Dhir in terms of order dated 22.04.2019 as they are helpful for the proper meeting of his day to day needs.

On the other hand Id. Sr. PP for CBI submits that CBI has no objection, if the same be released to the applicant subject to the terms and conditions.

Heard.

Considering the fact that applicant/A-2 has come back to the country and the purpose for which the FDR bearing no. 38417678234 has been deposited before the court having been achieved, the same is required to be released in favour of the applicant. Accordingly, the application is allowed and ahlmad is directed to release the FDR bearing no. 38417678234 of Rs. 5 lacs to the applicant against due receipt after due verification. Application is disposed of accordingly.



(Signature)
(ANURAG SAIN)
Special Judge, CBI-11
RADC, New Delhi
Special Judge, CBI-11
Rouse Avenue, New Delhi
04.08.2020
C.O.U. Marg, New Delhi